

(b) if so, the main features thereof and by what time it is likely to be set up?

THE MINISTER OF STATE IN THE  
MINISTRY OF RURAL DEVELOPMENT  
(SHRI UTTAMBHAI H. PATEL): (a) No, Sir.

(b) Does not arise.

#### Decentralisation of Industries

49. SHRI LAETA UMBREY: Will the  
PRIME MINISTER be pleased to state:

(a) the specific steps taken by the  
Government for decentralisation of indus-  
tries;

(b) the numbers of small, medium and  
large scale industries, State-wise; and

(c) the achievement of the Government  
after the announcement of the new Industrial  
policy upto date?

THE MINISTER OF STATE IN THE  
MINISTRY OF INDUSTRY (PROF. P.J.  
KURIEN): (a) Under the new Industrial Pol-  
icy, there is no requirement of obtaining  
Industrial approval from the Central Govern-  
ment in locations other than cities of more  
than one million population except for a short  
list of 18 industries subject to compulsory

licensing. An entrepreneur is free to locate  
an Industrial unit anywhere in India as long  
as it conforms to the locational policy of the  
Government and subject to zoning and land  
use regulations and environment legislation.

(b) A statement indicating the number of  
existing units registered with the DGTD in  
the organised sector and in the small scale  
sector registered with the State/UT Director-  
ate of Industries, is attached.

(c) Under the new Industrial Policy, and  
entrepreneur is only required to file Industrial  
Entrepreneurs Memorandum (IEM) with  
Secretariat for Industrial Approval mainly for  
data purposes. Powers have been dele-  
gated to the Reserve Bank of India for grant  
of automatic approval for direct foreign in-  
vestment upto 51% foreign equity in high  
priority industries as well as for grant of  
foreign technology agreements covered  
within the specified parameters. Foreign  
Investment Promotion Board has also been  
set up to invite and facilitate investment in  
India by international companies in projects  
which are considered to be of benefit to the  
Indian economy and which do not fall within  
parameters of existing policy. MRTP Act,  
1969 has been amended through an Ordinance  
on 27th September, 1991 doing away  
with the requirement of clearance of Depart-  
ment of Company Affairs under Section 21  
and 22 of the said Act.

## STATEMENT

Sl. No.	State/Union Territory	No. of existing units in the organised sector	Small scale Units registered on permanent basis with State/UT Dir. of Industries
1	2	3	4
1.	Andhra Pradesh	422	85470
2.	Assam	76	12429
3.	Bihar	177	71408
4.	Gujarat	732	78441
5.	Haryana	358	69365
6.	Himachal Pradesh	65	11107
7.	Jammu & Kashmir	26	19877
8.	Karnataka	485	74182
9.	Kerala	171	57738
10.	Madhya Pradesh	284	167676
11.	Maharashtra	1494	56807
12.	Manipur	1	4152
13.	Meghalaya	3	1233

Sl. No.	State/Union Territory	No. of existing units in the organised sector	Small scale Units registered on permanent basis with State/UT Dte. of Industries
1	2	3	4
14.	Nagaland	3	581
15.	Orissa	85	17619
16.	Punjab	238	115003
17.	Rajasthan	180	59931
18.	Tamil Nadu	786	107503
19.	Tripura	1	4411
20.	Uttar Pradesh	641	185566
21.	West Bengal	628	137526
22.	Sikkim	2	185
23.	Arunachal Pradesh	11	474
24.	Chandigarh	16	2656
25.	Dadar & Nagar Haveli	7	284
26.	Delhi	119	25774

Sl. No.	State/Union Territory	No. of existing units in the organised sector	Small scale Units registered on permanent basis with State/UT Dte. of Industries
1	2	3	4
27.	Goa Diu & Daman	42	5291
28.	Laccadive Minicoy	Nil	Nil
29.	Mizoram	Nil	2245
30.	Pondicherry	31	2893
31.	Andaman & Nicobar	2	653
	Total	7066*	1379490*

\* Position as per information available on 15th November, 1991.